SECOND SCHEDULE

(See Section 25)

VALUE OF STAMPS FOR CERTIFICATES

I

For a certificate authorizing the holder to practise as a pleader—

(a) in the High Court and any subordinate Court—rupees fifty;

(b) in any Court of Small Causes in a Presidency-town—rupees twenty-five;

(c) in all other subordinate Courts—rupees twenty-five;

(d) in the Courts of Subordinate Judges, Munsifs, Assistant Commissioners, Extra Assistant Commissioners and Tahsildars, in Courts of Small Causes outside the Presidency towns and in all Criminal Courts subordinate to the High Court—rupees fifteen;

(e) in the Courts of Munsifs and any Civil or Criminal Court of first instance not hereinbefore specifically mentioned—rupees five.

II

For a certificate authorizing the holder to practise as a mukhtar—

(f) in the High Court and any subordinate Court—rupees twenty-five;

(g) in any Court of Small Causes in a Presidency-town—rupees fifteen;

(h) in all other subordinate Courts—rupees fifteen;

(i) in the Courts of Subordinate Judges, Munsifs, Assistant Commissioners, Extra Assistant Commissioners and Tahsildars, in Courts of Small Causes outside the Presidency towns and in all Criminal Courts subordinate to the High Court—rupees ten;

(j) in the Courts of Munsifs and any Civil or Criminal Court of first instance not hereinbefore specifically mentioned—rupees five.

III

For a certificate authorising the holder to practise as a revenue-agent—

(k) in the office of the Chief Controlling Revenue-authority and in any revenue-office subordinate to such authority—rupees fifteen;

(l) in the office of a Commissioner and in any revenue-office subordinate to a Commissioner—rupees ten;

(m) in the office of a Collector and in any revenue-office subordinate to a Collector—rupees five.